THE HIMACHAL PRADESH LAND REVENUE (AMENDMENT AND EXTENSION) ACT, 1976

ARRANGEMENT OF SECTIONS

Sections:

- 1. Short title and commencement
- 2-28. [Amendments made by these sections incorporated in the principal Act.]
- 29. Extension.
- 30. Repeal and Savings.
- 31. Power to remove difficulties.

THE HIMACHAL PRADESH LAND REVENUE (AMENDMENT AND EXTENSION) ACT, 1976

(ACT NO. 21 OF 1976)1

(Received the assent of the governor on the 30th April 1976, and was published in R.H.P. (Extra-ordinary), dated the 8th May, 1976 at p. 1221-1228)

An Act to amend the Himachal Land Revenue Act, 1954 (Act No. 6 of 1954) as in force in the territory comprised in Himachal Pradesh immediately before 1st November, 1966 and to extend the said Act so amended to the territories added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966 (Act No. 31 of 1966).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-seventy Year of the Republic of India as follows:-

- **1. Short title and commencement.** (1) This Act may be called the Himachal Pradesh Land Revenue(Amendment and Extension) Act, 1976.
 - (2) It shall come into force at once.
- 2.-28. Amendments made by these sections incorporated in the principal Act.
- **29. Extension.** The principal Act as amended by this Act and all rules and orders made and all notifications, directions or instructions issued which are in force immediately before the commencement of this Act in the territory to which the said Act applies are hereby extended to and shall be in force in the territories added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966.

^{1.} For statement of Objects and Reasons see R.H.P. (Extra-ordinary), dated the 8th March, 1976, p. 850.

30. Repeal and savings.- Notwithstanding anything contained in sections 2 and 3 of the principal Act, the enactments added to the Schedule to the principal Act, under section 28 of this Act as applicable to the territories added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966 and all rules and orders made and all notifications, directions or instructions issued thereunder, shall, upon the commencement of this Act, save as otherwise expressly provided in this Act, stand repealed:

Provided that such repeal shall not effect-

- (a) the previous operation of the Acts so repealed or anything duly done or suffered thereunder, or
- (b) any right, privilege, obligation or liability acquired, accrued or incurred under the Acts so repealed, or
- (c) any penalty, forfeiture or punishment incurred in respect of any offence committed against the Acts so repealed, or
- (d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed:

Provided further that anything done or any action taken under the Acts so repealed shall be deemed to have been done or taken under the Act extended by section 29 and shall continue to be in force accordingly, unless and until superseded by anything done or any action taken under the Act so extended.

31. Power to remove difficulties.- If any difficulty arises in giving effect to the provisions of the Act, rules, or orders or instructions or directions how extended by section 29 to the territory in which they were not in force before the commencement of this Act, the State Government may, by order notified in the Official Gazette, make such provisions or give such directions, as appear to it to be necessary or expedient for the removal of the difficulty.
